

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 19
CP (IB) No. 584/Chd/Chd//2019
Under Sections 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Indiabulls Consumer Finance Ltd.
(Formerly IVL Finance Ltd.) ...Petitioner-Financial Creditor

Vs.

Ajakson Leathers Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.
Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

Short written submissions have been filed by learned counsel for the petitioner vide Diary No.00302/3 dated 03.08.2022. The same are taken on record. A date is requested by learned counsel for the parties on the ground that settlement talks are going on between the parties for amicably settling the matter. Let the same be finalized within 45 days, failing which the compliance of the last order be made. Matter be listed on 21.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022

SD